

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ३, अंक ५]

सोमवार, जानेवारी ९, २०१७/पौष १९, शके १९३८ [पृष्ठे ३, किंमत : रुपये 29.00

असाधारण क्रमांक ६

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडन आलेली विधेयके (इंग्रजी अनवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra State Commission for Backward Classes (Amendment) Ordinance, 2017 (Mah. Ord. IV of 2017), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

P. H. MALI,

Principal Secretary to Government, Law and Judiciary Department.

(Translation in English of the Maharashtra State Commission for Backward Classes (Amendment Ordinance, 2017 (Mah. Ord. IV of 2017), published under the authority of the Governor).

SOCIAL JUSTICE AND SPECIAL ASSISTANCE DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk, Mumbai 400 032, dated the 9th January 2017.

MAHARASHTRA ORDINANCE No. IV OF 2017.

AN ORDINANCE

(to amend the Maharashtra State Commission for Backward Classes Act, 2005.)

WHEREAS both Houses of the State Legislature are not in session;

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AND WHEREAS the Governor of Maharashtra is satisfied that XXXIV, circumstances exist which render it necessary for him to take immediate 2006. action to amend the Maharashtra State Commission for Backward Classes Act, 2005 for the purposes hereinafter appearing ;

भाग आठ-६-१

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :--

1. (1) This Ordinance may be called the Maharashtra State Commission Short title and for Backward Classes (Amendment) Ordinance, 2017 commencement.

(2) It shall come into force at once.

2. In section 2 of the Maharashtra State Commission for Backward Mah. Amendment of section 3 of Classes Act, 2005, in sub-section (2), in clause (c), for the words " six members, Mah. XXXIV one member each " the words " sight members of least and a " of 2006. Mah. XXXIV one member each " the words " eight members, at least one member each " of 2006. shall be substituted.

STATEMENT

The Maharashtra State Commission for Backward Classes Act, 2005 (Mah. XXXIV of 2006), has been enacted to provide for constitution of a State Level Commission for Backward Classes for ensuring reservation of appointments or posts in favour of the socially and educationally Backward Classes other then the Scheduled Castes and Scheduled Tribes, in the services under the Government of Maharashtra and other local or other authorities within the State. The Commission entertains, enquires, examines and recommends the requests for inclusion of any class in the list of Backward Classes and also examines the complaints of over-inclusion and under-inclusion of any class therein.

As per the provisions of sub-section (2) of section 3 of said Act the said Commission consists of a Chairperson, who is or has been, a judge of the Supreme Court or of a High Cout, a social scientist, with experience of empirical research and six members, one member each from the six revenue divisions of the State, who have special knowledge in the matters relating to other backward classes.

2. Number of classes of citizens represents the Government for inclusion of their classes in the backward classes, as well as, the representatives of people also submits their representations for inclusion of certain group of citizens into backward classes and it is necessary to forward such representations to the Commission. In order to facilitate the Commission to discharge its functions the Government considers it expedient to enhance the number of members of the said Commission specified in section 3 (2) (c) from six to eight.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Maharashtra State Commission for Backward Classes Act, 2005 (Mah. XXXIV of 2006), for the purposes aforesaid, this ordinance is promulgated.

Mumbai, Dated the 9th January 2017. CH. VIDYASAGAR RAO, Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

DR. SURENDRAKUMAR BAGADE, Secretary to Government.